

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 218
(IB)-101(PB)/2017
IA-2272/2024, Contt. Pett.-55/2023
IA-2952/2024

IN THE MATTER OF:

Educomp Solutions Limited

... **Applicant/Petitioner**

Under Section: 10 of IBC, 2016

Order delivered on 22.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Aditya Dewan, Adv. Sahil Chandra, Adv. Parth Tiwari in IA-2952/2024, Adv. Abhishek Sharma, Adv. Raghav Mittal, Adv. Shruti

For the IBBI : Adv. Akshat Malpani for IBBI

For the SRA : Adv. Kumar Anurag Singh, Adv. Zain A. Khan, Adv. Dev Aaryan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel for the RP, who is given responsibility to take care of the affairs of the company till SRA take responsibility, the hearing is deferred to 25.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)